

THE MARRIAGE LAWS (AMENDMENT) ACT, 2003

No. 50 OF 2003

[23rd December, 2003.]

An Act further to amend the Special Marriage Act, 1954 and the Hindu Marriage Act, 1955.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

Short title.

1. This Act may be called the Marriage Laws (Amendment) Act, 2003.

CHAPTER II

AMENDMENTS TO THE SPECIAL MARRIAGE ACT, 1954

Amendment of section 31.

2. In the Special Marriage Act, 1954 (hereinafter referred to as the Special Marriage Act), in section 31, in sub-section (1), after clause (iii), the following clause shall be inserted, namely:—

“(iiiia) in case the wife is the petitioner, where she is residing on the date of presentation of the petition; or”.

Amendment of section 39.

3. In section 39 of the Special Marriage Act, in sub-section (4), for the words “period of thirty days”, the words “period of ninety days” shall be substituted.

CHAPTER III

AMENDMENTS TO THE HINDU MARRIAGE ACT, 1955

Amendment of section 19.

4. In the Hindu Marriage Act, 1955 (hereinafter referred to as the Hindu Marriage Act), in section 19, in sub-section (1), after clause (iii), the following clause shall be inserted, namely:—

“(iiiia) in case the wife is the petitioner, where she is residing on the date of presentation of the petition, or”.

5. In section 28 of the Hindu Marriage Act, in sub-section (4), for the words "period of thirty days", the words "period of ninety days" shall be substituted.

Amendment
of section 28.

CHAPTER IV

MISCELLANEOUS

6. All decrees and orders made by the court in any proceedings under the Special Marriage Act or the Hindu Marriage Act shall be governed under the provisions contained in section 3 or section 5, as the case may be, as if this Act came into operation at the time of the institution of the suit:

Transitory
provision.

Provided that nothing in this section shall apply to a decree or order in which the time for appealing has expired under the Special Marriage Act or the Hindu Marriage Act at the commencement of this Act.